

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No.213 of 2019

IN THE MATTER OF:

Boorugu Ramaswamy Goud & Ors.

...Appellants

Versus

Adarsha Automotives Pvt. Ltd. & Ors.

...Respondents

Present:

**For Appellant: Shri Rajat Joneja and Ms. Neeharika Aggarwal,
Advocates**

For Respondent: None

O R D E R

14.08.2019 Learned Counsel for the Appellants submit that the shareholding of Petitioners/Appellants which was 29.68% of the equity shares in the total paid up capital of the Company which was reduced below 10%. The Petitioners/Appellants had come to know of the same in July, 2017 pursuant to Suit filed by the 2nd Respondent, wherein the Petitioners/Appellants were impleaded as party Respondent and statements were made that their shareholding was less than 10%. Therefore, according to the Appellants, the Application under Section 241 – 242 filed in June, 2018 was not barred by limitation.

Let Notice be issued on Respondents. Requisite along with process fee, if not filed, be filed by 16th August, 2019. If the Appellants provide the e-mail address of Respondents, let notice be also issued through e-mail.

Post the case for 'admission (after Notice)' on 17th September, 2019 before appropriate Bench.

Prayer for Interim Relief rejected. I.A. No.2486 of 2019 stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/sk